

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ANAND INFOEDGE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANAND INFOEDGE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	27.09.2007
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72300DL2007PTC168769
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: JAO911, Plot No.10, DLF Tower-A, Jasola, South Delhi, New Delhi-110025
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email : nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email : cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Anand Infoedge Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Anand Infoedge Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law. Sd/-

Narender Kumar Sharma

Date : 25.07.2024 **Interim Resolution Professional for Anand Infoedge Private Limited**

Place: Gurugram, Haryana **Regn. No.:** IBBI/IPA-002/IP-N00125/2017-18/10294

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

आनंद इन्फोएज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संबंधित विवरण

1. कार्पोरेट देनदार का नाम	आनंद इन्फोएज प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	27 सितंबर, 2007
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली एण्ड हरियाणा (आरओसी-दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U72300DL2007PTC168769
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: जेएओ911, प्लॉट नं.10, डीएलएफ टॉवर-ए, जसोला, दक्षिण दिल्ली, नई दिल्ली-110025
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	18 जनवरी, 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/IPA-002/IP-N00125/2017-18/10294 एएफए : 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: प्लॉट नं.- डी-1 / 2, वेलकम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सेक्टर-3, द्वारका, नई दिल्ली-110078 ईमेल : nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर- 112ए, फेज-V, उद्योग विहार, गुरुग्राम, हरियाणा-122016 ईमेल : cirp.festivalcity@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	05 अगस्त 2024 (सीआईआरपी प्रारंभ से 14 दिन)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आवंटनी
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. बिनोद कुमार सिंह पंजी. सं.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंग: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (ख) भौतिक पता: प्लॉट नंबर- 112ए, फेज-V, उद्योग विहार, गुरुग्राम, हरियाणा-122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **19 जुलाई, 2024** (आईआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को **आनंद इन्फोएज प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

आनंद इन्फोएज प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण **05 अगस्त 2024** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के सम्बन्धित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

उपरोक्त प्रविष्टि संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित वित्तीय ऋणदाता को फॉर्म सीए में वर्ग (रियल एस्टेट आवंटियों) में वित्तीय ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एतद्वारा प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवालियापन पेशेवरों में से अपने अधिकृत प्रतिनिधि की पसंद का संकेत देना होगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी। **हस्ता/-**

नरेन्द्र कुमार शर्मा

दिनांक: 25.07.2024 **अंतरिम समाधान प्रोफेशनल, आनंद इन्फोएज प्राइवेट लिमिटेड**

स्थान: गुरुग्राम, हरियाणा **पंजीकरण सं.:** IBBI/IPA-002/IP-N00125/2017-18/10294

Canara Bank Branch: SME, Sun Towers, Mehrauli Road, Sukhrali, Gurgaon-122001

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 02.02.2024 calling upon the borrower **Sh. Vinod Kumar, Prop. Vats Diary S/o Sh. Khazan Singh, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi-110037, Guarantor: 1. Sh. Nitin Vats S/o Sh. Vinod Kumar, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi - 110037, 2. Smt. Leelavati W/o Sh. Vinod Kumar, 342/351, Gali No. 4 Samalka Village Kapashera, New Delhi-110037** to repay the amount mentioned in the notice, being **Rs. 4,70,38,073.39 (Rupees Four Crore Seventy Lakh Thirty Eight Thousand Seventy Three and Thirty Nine paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule of this 24th day of July of the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 4,70,38,073.39 (Rupees Four Crore Seventy Lakh Thirty Eight Thousand Seventy Three and Thirty Nine paise only)** and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

- Property comprised in Khasra No. 58/1(1-18), 78/11(2-0), 78/13(2-0-7) & 78/16(1-9) to the extent of 1/40th share measuring 142.50 sq yards situated in extended Lal dora abadi of village Samalka, Near Kapashera, New Delhi in the name of Smt. Leelavati W/o Sh. Vinod Kumar.
- Property comprised in & co-shared part of Khasra No. 58/1(1-18), 78/11(2-0) to the extent of 1/16th share measuring 235.37 sq yards in extended abadi of Village Samalka, Near Kapashera, New Delhi in the name of Smt. Leelavati W/o Sh. Vinod Kumar.

Date: 25-07-2024 Place: Gurgaon Authorized Officer, Canara Bank

PNB Housing Regd. Office: 9th Floor, Atirahk Bhawan, 22, K.G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Branch Office: C2/21, First Floor, C-Block, Mata Chanan Devi Road, Janakpuri, New Delhi - 110058

Branch Office: Ground Floor, D-2, Sector - 3, Noida (U.P.) - 201301

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is/are hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	HOU/JAN/01/518/524812 B.O.: Janakpuri	Jitender Singh / Meena Meena	16-01-2024	Rs. 9,57,449.49 (Rupees Nine Lakh Fifty Seven Thousand Four Hundred Forty Nine and Forty Nine Paise Only) Due as on 16-01-2024	19-07-2024 (Physical)	All That Part And Parcel Of Flat No-13, Third Floor, Pocket - 5, Block- B1, Sector - 35, Rohini, New Delhi-110085.
2.	HOU/JAN/01/318/510404 B.O.: Janakpuri	Vikash Chandra And Kamlesh Chandra	21-04-2023	Rs. 12,70,672.48/- (Rupees Twelve Lakh Seventy Thousand Six Hundred Seventy Two And Forty Eight Paise Only) Due as on 21-04-2023	19-07-2024 (Physical)	All That Part And Parcel Of Flat No. 18, Fourth Floor, Pocket - 1, Block- B8, Sector- 34, Rohini, Delhi-110085
3.	NHL/NO/12/21/941993 B.O.: Noida	Mrs. Shikha Garg/ Mr. Ankit Garg/ Ms Ansh Multicon	06-05-2024	Rs. 5,36,80,803.42 (Rupees Five Crore Thirty Six Lakh Eighty Thousand Eight Hundred Three and Forty Two Paise Only) as on 06-05-2024	19-07-2024 (Symbolic)	All That Part And Parcel Of Shop Number FF 1 And Ff 2, First Floor, Gurgaon Complex - Commercial, Plot No. - CS - 29, Sector-36, Greater Noida, U.P.-201301.

PLACE:- JANAKPURI, NOIDA, DATE:- 24.07.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE AMBIKA IMPEX LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	SHREE AMBIKA IMPEX LIMITED
2. Date of incorporation of Corporate Debtor	13.02.1996
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN: U51420DL1996PLC076268
5. Address of the registered office and principal office (if any) of Corporate Debtor	316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Central Delhi, Delhi- 110005
6. Insolvency commencement date in respect of Corporate Debtor	23.07.2024
7. Estimated date of closure of insolvency resolution process	19.01.2025
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Ram Phal Bhardwaj Regd. No: IBB/IPA/001/IP-P01306/2018-19/12063
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	310/25, Onkar Nagar, B, Tri Nagar, Delhi- 110035 bhardwajr@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	310/25, Onkar Nagar, B, Tri Nagar, Delhi- 110035 crip.sai@gmail.com
11. Last date for submission of claims	06.08.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Ambika Impex Limited** on **23.07.2024**. The creditors of **Shree Ambika Impex Limited**, are hereby called upon to submit their claims with proof on or before **06.08.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [N/A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
RAM PHAL BHARDWAJ
Name and Signature of Interim Resolution Professional
Date and Place : 25/07/2024 and New Delhi

FORM NO. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the company from one State to another

Before the Central Government (power delegated to Regional Director)

Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

and

In the matter of DS Namah Hospitality Private Limited having its registered office at SCO No. 310, Third Floor Sector-29, Gurgaon-122001, Haryana, Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 16.05.2024 to enable the Company to change its Registered Office from "State of Haryana" to the "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2, Wing 2nd Floor, Paryawaran Bhawan, CGO Complex, New Delhi - 110 003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below: DS Namah Hospitality Private Limited CIN: U55101HR2015PTC056264 SCO No. 310, Third Floor, Sector-29, Gurgaon-122001, Haryana, Email ID: companysecretary@dsgrp.com

For and on behalf of DS Namah Hospitality Private Limited

Sd/-
Saurabh Gupta
DIN: 01952020
Director
Date: 24.07.2024 Place: Gurugram

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Government of India Undertaking

E-Auction Notice

Regional office :- Etah

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable Property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "whatever there is" for the recovery of dues to the Bank. As per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below:

Name & Address of Borrower & Guarantors	Total Liabilities	Description of Properties	Reserve Price Earnest Money 10%
Contact Branch Incharge, Canara Bank, Canara Bank, ETAH G T ROAD Branch (Ph. No.) 8272082328 e-mail id cb1437@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0001437			
Borrower/s: Mrs. Anupama Yadav W/o Sheldendra Yadav, Sheelendra Kumar Yadav S/o Kuar Pal Singh both R/o Shringar Nagar Etah (U.P.)-207001, Guarantor/mortgagor : Sukhveer Singh S/o Nathu Singh Shringar Nagar Gali No 3 Etah (U.P.)-207001	Rs. 1769117 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Ek Kita House No 156 Sec 23 Shringar Nagar Etah Pargana Etah Sakeet Tehsil And Distt Etah Admeasuring 175.35 Sqm. Owned By Anupama Yadav W/o Sheldendra Kumar Yadav. Bounded As: East - House Of Rukum Pal, West - House Of Pravesh, North - 15'wide Rasta, South - Property Of Veerpal Singh.	Rs. 436960/- Rs. 436960/-
Contact Mr SANJAY MEENA, Canara Bank, Canara Bank, MAINPURI II Branch (Ph. No.) 8272082349 e-mail id cb187111@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0018711			
Borrower/s: M/s Bhaiya Iron And Furniture Add. Bhanwar Road Deevani Mod , Vill And Po Kharpar Mainpuri Uttar Pradesh-205001, Dushyant Pratap Singh R/o Vill And PO Kharpar, Mainpuri, Uttar Pradesh -205001, Guarantor/mortgagor : Mrs. Kamla Devi W/o Late Shalendra Singh Chauhan R/o Village Ashokpur Sonai, Mainpuri 205001, Mr. Vishram Singh R/o Vill Post Midholi Lalpur Mainpuri 205001	Rs. 1657953 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Urem Of Land And Building Situated At Devpura Station Road, Mainpuri 205001 Owned By Mrs. Kamla Devi W/o Late Shalendra Singh Chauhan R/o Ashokpur Sonai Mainpuri Admeasuring 83.61 Sqm. Owned By Kamla Devi W/o Late Shalendra Singh Chauhan. Bounded As: East - 10' Wide Rasta, West - Others Property, North - Others Property, South- Others Property.	Rs. 118200/- Rs. 118200/-
Borrower/s: Mrs. Radha Devi W/o Shri Pati Ram, Ved Prakash Dubey S/o Pati Ram both R/o 1255 Kharag Jeet Nagar Mainpuri 205001, Guarantor/ mortgagor : Saiyyad Jubair Ali S/o Late Mohammad Ali Krishna R/o Talkies Road Mainpuri 205001	Rs. 1945053 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Urem Of Property Situated At Mohalla Kharagjeet Nagar Mauja Devpura City And Distt Mainpuri Uttar Pradesh Admeasuring 195.30 Sqm. Owned By Radha Devi W/o Shri Pati Ram. Bounded As: East- 10' Wide Rasta, West - House Of Ved Prakash, North - Property Of Ram Swaroop, South - House Of Ramesh Chand.	Rs. 739000/- Rs. 739000/-
Borrower/s: Mrs. Rashmi Dubey W/o Piyush Kumar Dubey R/o Kharag Jeet Nagar Mainpuri 205001, Piyush Kumar Dubey R/o House No 328 Kharag Jeet Nagar Mainpuri 205001, Guarantor/ mortgagor : Yagavendra R/o Kharag Jeet Nagar Mainpuri 205001	Rs. 628957 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Part Portion Of Plot No 339 M, Mohalla Kharagjeet Nagar Mainpuri 205001 Admeasuring 80.35 Sqm. Owned by Rashmi Dubey W/o Piyush Kumar Dubey. Bounded As: East - Plot Of Vendor, West - House Of Rajendra Singh, North - Others Plot, South - 20' Wide Road.	Rs. 54100/- Rs. 54100/-
Borrower/s: Shiv Nath Pratap Singh, Guarantor/ mortgagor : Siya Devi W/o Rambabu both R/o 170,new Basti Devpura Mainpuri (U.P.)-205001	Rs. 1800557 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Emt Of Nagar Palika Premises No. 270 Situated At Mauza Devpura Chimi Tehsil And Distt Mainpuri Admeasuring 71.91 Sqm. Owned By Siya Devi W/o Rambabu 170,new Basti Devpura Mainpuri. Bounded As: East - 6' Wide Road, West - 8' Wide Road, North- House Of Shri Krishna, South - House Of Vikram Kushwah.	Rs. 236200/- Rs. 236200/-
Borrower/s: Vinay Kumar Chaturvedi S/o Shri Ramnatar Chaturvedi R/o Pachauri Compound, Near Roadways Bus Stand, Kachahari Road, Mainpuri 205001, Guarantor/ mortgagor : Kamlesh Kumar Dixit S/o Ramratan Dixit R/o Devpura, New Basti, Mainpuri 205001	Rs. 408553 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of One Plot (part Of No.54) Mauza Devpura, Pargana Teh And Distt Mainpuri 205001 Admeasuring 167.22 Sqm., Owned By Kamlesh Kumar Dixit S/o Ramratan Dixit. Bounded As: East - Others Plot, West - Road, North - House Of Mallikhan Singh, South - House Of Karuna Shankar.	Rs. 180900/- Rs. 180900/-
Contact Mr MAYUR BHIRUD, Canara Bank, Canara Bank, GANESHPUR Branch (Ph. No.) 8272082335 e-mail id cb4299@canarabank.com Details: A/c No 209272434 IFSC Code: CNRB0004299			
Borrower/s: M/s Lalit Printers Prop-Amrsh Kumar S/o Chhadamial Add. Canal Road , In Front Of Degree College Ganjundwara, Dist Kasganj UP-207242, Guarantor/mortgagor: Mrs. Jagat Pal S/o Baburam Rathor Canal Road Paschim Kevin Ganjundwara, Dist Kasganj UP-207242	Rs. 1197812.82 + Intt. from 01.07.2024 & Others Charges thereon	Urem Of Property Plot , Part Of Bhumi No. 75, Pacchim (now Constructed Shop) Situated At Moza Ganeshpur Pargana And Tehsil Patiyali Dist Kasganj, UP-207242 Admeasuring 200 Sqft. Owned By Amrsh Kumar S/o Chhadamial. Bounded As: East- Plot Of Mohar Singh, West- Road, North- Property Jagannath, South - Property Kishan Lal.	Rs. 109800/- Rs. 109800/-
contact Branch incharge, Canara Bank, Civil Lines Etah (Ph. No.) 8272082327 e-mail id cb0372@canarabank.com Details: 209272434 IFSC Code: CNRB0000372			
Borrower/s: M/S Sanjesh Yadav Contractors Prop: Mr. Sanjesh Yadav S/O Sh. Chet Ram Yadav C/o Hotel Maya Palace, G T Road Etah, UP-207001, Guarantor/Mortgagor/s: Mr. Sanjesh Yadav S/O Mr. Chet Ram Yadav, Mr. Chet Ram Yadav S/O Ram Singh Yadav, Mr. Ravi Yadav S/O Chetram Yadav Gali no.2 Yadav Nagar Agra Road Etah, Smt. Maya devi W/O Sri Chetram Singh Yadav Nagar Agra Road Etah. Bounded As: East- Property of Daya Ram Sindhi, West- Agra Road, North- G T Road, South-Property of Shishupal Singh Yadav	Rs. 18371327 + Intt. from 01.07.2024 & Others Charges thereon	1. EMT of commercial LAND AND BUILDING Situated Municipal No. 203/36 to 203/40 of sector 22 at G T Road Etah DIST- Etah Area 596 Sq Mtr. Owner- Sri Chet Ram Singh Yadav S/O Ram Singh Yadav Nagar Etah, Sri. Sanjesh Yadav S/O Chet Ram Singh Yadav, Mr. Ravi Yadav S/O Chetram Yadav Gali no.2 Yadav Nagar Agra Road Etah, Smt. Maya devi W/O Sri Chetram Singh Yadav Nagar Agra Road Etah. Bounded As: East- Property of Daya Ram Sindhi, West- Agra Road, North- G T Road, South-Property of Shishupal Singh Yadav	Rs. 949.63 Lakh Rs. 94.96 Lakh
2. EMT of double storey Building ac C-08 Plot No. 166/12,Block D, Sector 50, Noida Distt. Gtutam Budh Nagar measuring 250.00 sq mtr. Owner : Shri Chetram Singh Yadav s/o Ram Singh Yadav Nagar Etah, Smt. Maya Devi w/o Shri Chetram Singh Yadav, Ravi Yadav s/o Shri Chetram Singh Yadav, Sanjesh Yadav s/o Shri Chetram Singh Yadav. Bounded As: East- Plot no. D-166/13, West- Plot no. D-166/11, North-Plot no. D-166/29 Sector 50, South- 18 mtrs wide Road	Rs. 320.81 Lakh Rs. 32.08 Lakh		
3. EMT of house situated at Sector No. 21 Ward-5 Galo No. 2 Yadav Nagar Etah with total area 271.07 sqmtr. Owner: Maya Devi W/o Chetram Singh Yadav. Bounded As: East- Property of Chote Singh, West-Property of Shushila Devi, North-Property of Parwati Devi, South-Road 10' wide	Rs. 78.04 Lakh Rs. 7.80 Lakh		
4. EMT of Residential house situated at Yadav Nagar Chanchav Gaon Etah measuring 65.08 sq mtr. Owner : Maya Devi W/o Chetram Singh Yadav. Bounded As: East-House of Badho Singh, West-House of Balbir Singh, North-8'Wide Road, South-House of Maya Devi.	Rs. 14.47 Lakh Rs. 1.44 Lakh		
Last Date & Time for receipt tender document: 27.08.2024 up to 5.00 PM, Date & Time of e-auction: 28.08.2024 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)			
For details terms and conditions of the sale please refer the Canara Bank's website www.canarabank.com or may contact the related Branch during office hours on any working day.			
Date: 25.07.2024			Authorized Officer, Canara Bank

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANAND INFOEDGE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANAND INFOEDGE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	27.09.2007
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi & Haryana (Rc-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72300DL2007PTC168769
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: JAQ911, Plot No.10, DLF Tower-A, Jaspola, South Delhi, New Delhi-110025
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narendra Kumar Sharma Reg. No.: IBB/IPA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address and e-mail of the interim resolution professional, as registered with the board	Add: Plot No. D-12, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email : nsharma.fox@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: Plot No. 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email : crip.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees.
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBB/IPA-002/IP-N001040/2021-2022/13625 2. Deepak Joshi Regn. No.: IBB/IPA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBB/IPA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.festivalcitygrp.com (b) Physical Add: Plot No. 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Anand Infoedge Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Anand Infoedge Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, above, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 above to act as authorized representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Sd/-
Narendra Kumar Sharma
Name and Signature of Interim Resolution Professional
Date and Place: 25.07.2024 Interim Resolution Professional for Anand Infoedge Private Limited Place: Gurugram, Haryana Regn. No.: IBB/IPA-002/IP-N00125/2017-18/10294

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TIS HAZARI COURT : SAI ADVERTISING, Ph.: 9811117748, KINGWARY CAMP : SHAGUN ADVERTISING, Ph.: 9818505505, 27458589, PATEL CHEST (OPP. MORRIS NAGAR POLICE STATION) : MAHAN ADVERTISING & MARKETING, Ph.: 9350304609, 7042590693, PITAMPURA (PRASHANT VIHAR) : PAAVAN ADVERTISER Ph.: 9311564460, 9311288839, 47057929

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FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph.: 981195834, 0129-2412798, 2434654, FARIDABAD (NIT, KALYAN SINGH CHOWK) : PULSE ADVERTISING, Ph.: 9818078183, 9811502088, 0129-4166498, FARIDABAD : SURAJ ADVERTISING & MARKETING, Ph.: 9810680954, 9953526681, GURGAON : SAMBODHI MEDIA PVT. LTD., Ph.: 0124-4065447, 9711277174, 9910633399, GURGAON : AID MEDIA ADVERTISING & PR, Ph.: 9873804580, NOIDA (SEC. 29) : RDX ADVERTISING, Ph.: 9899268321, 0120-4315917, NOIDA (SEC. 65) : SRI SAI MEDIA, Ph.: 0120-4216117, NOIDA (SEC. 58) : JAI LAKSHMI ADVERTISERS, Ph.: 9873807457, 9911911719, GHAZIABAD (HAPUR ROAD TIRAH, NR GURUDWARA) : TIRUPATI BALAJI ADVERTISING & MARKETING, Ph.: 9818373200, 8130640000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)

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...continued from previous page.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 246 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 529 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹400,000,000 divided into 200,000,000 Equity Shares of face value ₹2 each. The issued, subscribed and paid-up share capital of the Company is ₹294,712,560 divided into 147,356,280 Equity Shares of face value of ₹2 each. For details, please see the section titled "Capital Structure" beginning on page 91 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Dharam Chand Jain, Sanjeev Jain, Sandeep Jain, Kiran Jain, Lata Jain, Vandana Jain and Neetu Jain. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 91 of the RHP.

LISTING: The Equity Shares that will be offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their letters each dated June 4, 2024, respectively. For the purposes of the Offer, the Designated Stock Exchange shall be NSE. A signed copy of the Red Herring Prospectus and the Prospectus shall be delivered to the RoC for filing. For details of the material contracts and documents that will be available for inspection from the date of the Red Herring Prospectus up to the Bid Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 529 of the RHP.

BOOK RUNNING LEAD MANAGERS

Table listing book running lead managers: ICICI Securities, Axis Capital, Citigroup Global Markets India Private Limited, Ambit Private Limited, Link Intime India Private Limited, and Dharanvir Malik (Company Secretary and Compliance Officer).

Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 28 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLM, i.e., ICICI Securities Limited at www.icicisecurities.com, Axis Capital Limited at www.axiscapital.co.in, Citigroup Global Markets India Private Limited at www.online.citibank.com, Ambit Private Limited at www.ambit.co.in, and Link Intime India Private Limited at www.linkintime.co.in.

Availability of the Abridged Prospectus: A copy of the abridged prospectus shall be available on the website of the Company, the BRLM and the Registrar to the Offer at www.akums.in, www.linkintime.co.in.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Corporate Office of the Company.

AKUMS DRUGS AND PHARMACEUTICALS LIMITED, Tel: +91 11 6904 1000 the BRLMs: ICICI Securities Limited, Tel: +91 22 6807 7100, Axis Capital Limited, Tel: +91 22 4325 2183, Citigroup Global Markets India Private Limited, Tel: +91 22 6175 9999 and Ambit Private Limited, Tel: +91 22 6623 3030 at the select locations of the Sub-Syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, Dalal & Broacha Stock Broking Pvt Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, HDFC Securities, ICICI Securities Limited, IDBI Capital Markets & Securities Limited, Jai Financial Services Ltd, Jhaveri Securities, Jobanputra Fiscal Services Pvt. Ltd., Kalpataru Multiplier Limited, Keynote Capitals Limited, KJMC

AKUMS DRUGS AND PHARMACEUTICALS LIMITED is proposing, subject to applicable statutory and regulatory requirements, request of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with RoC on July 24, 2024. The RHP shall be made available on the website of SEBI at www.sebi.gov.in, the website of the Company at www.akums.in, the websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and the websites of the BRLMs, i.e., ICICI Securities Limited, Axis Capital Limited, Citigroup Global Markets India Private Limited and Ambit Private Limited at www.icicisecurities.com, www.axiscapital.co.in, www.online.citibank.com, www.ambit.co.in, and www.linkintime.co.in, respectively. Potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled "Risk Factors" on page 28 of the RHP. Potential Bidders may rely on the information disclosed in the Red Herring Prospectus as being true and correct.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) within the United States solely to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to Section 4(a) of the U.S. Securities Act, and (b) outside the United States in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of securities in the United States.

Adactors

प्रपत्र ए सार्वजनिक घोषणा [भारतीय दिवाला और शेोधन अधिनियम 2016 के अधिनियम 6 के अंतर्गत] मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

प्रपत्र ए सार्वजनिक घोषणा [भारतीय दिवाला और शेोधन अधिनियम 2016 के अधिनियम 6 के अंतर्गत] मिस्ट इन्फोकॉज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

पौरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड (कम्पनी (निगम) निगम, 2014 के नियम 30 के अनुसार) केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र के समक्ष कम्पनी अधिनियम, 2013 की धारा 13(1) के अंतर्गत जारी की गई प्रस्ताविका

प्रपत्र संख्या आईएनसी-26 [कम्पनी (निगम) निगम, 2014 के नियम 30 के अनुसार] केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र के समक्ष कम्पनी अधिनियम, 2013 की धारा 13(1) के अंतर्गत जारी की गई प्रस्ताविका

एकदास सुब्बाना बी जाली हे त्रिपुली राधुणी कम्पनी लिमिटेड अधिनियम 19 जुलाई, 2024 (आइएनसी) द्वारा 22.07.2024 को प्राप्त आवेदन की प्रती को निम्न डायरेक्ट सेल्स प्राइवेट लिमिटेड के निम्न कारपोरेट ऋण शोध प्रक्रिया अंतर्गत अपने कर्तव्य अंतरादिश है।

एकदास सुब्बाना बी जाली हे त्रिपुली राधुणी कम्पनी लिमिटेड अधिनियम 19 जुलाई, 2024 (आइएनसी) द्वारा 22.07.2024 को प्राप्त आवेदन की प्रती को निम्न डायरेक्ट सेल्स प्राइवेट लिमिटेड के निम्न कारपोरेट ऋण शोध प्रक्रिया अंतर्गत अपने कर्तव्य अंतरादिश है।

एक्सिस बैंक लिमिटेड कब्जे की नोटिस रिटेल एसेट्स ट्रेड: प्रथम ताल-बी सेंटर-4, गोमती नगर विस्तार, लखनऊ 226010

Satin Housing Finance Ltd. सैटिन हाउसिंग फाइनेंस लिमिटेड अधिनियम 2002 की धारा 13(1) के अंतर्गत जारी की गई प्रस्ताविका

सार्वजनिक घोषणा [भारतीय दिवाला और शेोधन अधिनियम 2016 के अधिनियम 6 के अंतर्गत] मिस्ट एक्वेन्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

खतौदार/गारण्टों का नाम एवं पता बंधक समयांतियों का विवरण मांग नोटिस के अनुसार जारी की गई प्रस्ताविका

प्रपत्र संख्या आईएनसी-26 [कम्पनी (निगम) निगम, 2014 के नियम 30 के अनुसार] केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र के समक्ष कम्पनी अधिनियम, 2013 की धारा 13(1) के अंतर्गत जारी की गई प्रस्ताविका